

SHRI G.G. SWELL : My question has not been answered. I am referring to the escalation of incidents and killings. I would like to know whether by this they are trying to convey a message, not the letter.

S. BUTA SINGH : I am sorry, I could not get the question.

SHRI G.G. SWELL : By their apparent behaviour and the action of a group there is a message and we should understand what the message is and try to solve the problem. We should see that.

S. BUTA SINGH : We see that the message is to terrorise the people. I want the State Government to take effective steps. That is the message and we want to reply to that message by tackling them with stern action.

SHRI BASUDEB ACHARIA : Sir, Tripura Upajati Yuva Samiti is one of the wings of TNV and Congress (I) is having electoral alliance with them. May I know from the hon. Minister why this relation is being maintained with TUYS which is one of the wings of INV ? May I also know from the Prime Minister whether in the recent SAARC meeting this serious matter of their being trained in Chittagong Hill tracks was taken up at the SAARC meeting held in Bangalore ?

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Sir, if I may answer my part of the question first, the hon. Member is fully aware that SAARC is a multi-lateral forum and bilateral issues are not discussed in SAARC and that is why it was not discussed.

S. BUTA SINGH : Sir, it seems that the leadership of CPI (M) has specialised in raising the sentiments of one element against the other. I should say that no such arrangements with any separatist or any communal organization is maintained by us.

Implementation of New 20-Point Programme

*228. SHRI AMARSINH RATHAWA : Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether any instructions have been issued to the State Governments in regard to implementation of the new 20-Point Programme ; and

(b) what steps are being taken by Union Government to accelerate the progress of implementation of this Programme in the country ?

THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) States have been addressed to initiate work on the schemes to be included in the Twenty Point Programme—1986 ; targets to be set for these schemes ; the funding arrangements ; and the monitoring of the Programme.

(b) The details of implementation and monitoring of the Twenty Point Programme—1986 are under formulation in the Ministry in consultation with the respective Ministries.

[Translation]

SHRI AMARSINH RATHAWA : Mr. Speaker, Sir, the hon. Minister has made a short cut and the reply to my question is not to the extent I wanted. The 20-Point Programme is a part of the development programme for the poor and the reply is not as detailed as it should have been. I would like to know what facilities have been given to the States by us to implement the 20-Point Programme and the houses of the States which are not implementing the 20-Point Programme regularly ? Kindly intimate the names of the States.

[English]

SHRI A.B.A. GHANI KHAN CHOUDHURY : Sir, at the present moment I am talking of the 20-point

programme of 1986. We have placed the items on the Table of the House and distributed the booklet. The formulation part has not been done so far. Therefore, the question of the State discharging its duty or not discharging its duty does not arise.

[*Translation*]

SHRI AMARSINH RATHAWA : My second question is as to what is the detailed discussion on the basis of which the programme is being formulated by the Ministry ?

MR. SPEAKER : He has told that it is in the formulation stage.

[*English*]

SHRI A.B.A. GHANI KHAN CHOUDHURY : The State Governments have not been consulted yet. When that formulation stage comes we will discuss with the State Governments and decide the formulation and how it has to be done.

SHRI M. RAGHUMA REDDY : May I know from the hon. Minister whether any evaluation studies have been conducted by his Ministry to study the implementation of the 20-Point Programme ; if so, which States are faring well and which States are not faring well ?

SHRI A.B.A. GHANI KHAN CHOUDHURY : You see, this question has been put with reference to 20-Point programme, 1986. So, the question of monitoring and other things does not arise because the formulation part has not been done.

(*Interruptions*)

[*Translation*]

SHRI UMA KANT MISHRA : Mr. Speaker, Sir, Point No. 5 and Point No. 11 of the 20 Point Programme deal with land reform and land distribution. Point No. 5 deals with the acquisition by the Government of the land which comes

under the ceiling and Point No. 11 is regarding distribution of land declared surplus under the ceiling and also the land which belongs to Gram Samaj to the poor, the landless, the Adivasis and Harijans. In 1975 when this Programme was introduced, it was implemented at a fast pace and all the landless people in the rural areas were provided land. In 1982, this Programme was revived and this time also the hon. Prime Minister has included it in his programmes but regretfully, the land reform programmes are not being implemented speedily. This has resulted in a state of confrontation and class polarisation in the rural areas and discontent is brewing among the landless, the Adivasis and the Harijans. It is often seen that the programme in which the hon. Prime Minister takes more interest is implemented by the State Governments and the programme on which the hon. Prime Minister shows lesser interest is delayed by them. Through you, I would like to know from the hon. Minister and from the hon. Prime Minister also whether they will impress upon the State Government to immediately implement the important programme like land reform ? There is possibility of disturbances in the rural areas on this account because in these areas land reforms and land distribution programmes are not being implemented speedily and the land which is more than the ceiling is not being distributed.

[*English*]

SHRI A.B.A. GHANI KHAN CHOUDHURY : Mr. Speaker, Sir, the question that has been addressed to is concerning the 20-Point Programme 1986. The question that is now put by the hon. member is about the old 20-Point Programme.

(*Interruptions*)

SHRI NARAYAN CHOUBEY : Sir, is it not a fact that Land Reforms Programme has been left out of the new 20-Point Programme ?

(*Interruptions*)

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Hon. Members have,

obviously, not been briefed by the leaders of their respective parliamentary parties. When I met the leaders of the parliamentary parties, not last time because last time they refused to come and talk to me; but when they did agree to come, I indicated that I would like to carry all the parties with me in such measures. Such matters, I think, really cut across party lines and if we are going to achieve anything, we would like their cooperation also. But, if they refuse to come and see me, it is very difficult to talk with them about these things.

(Interruptions)

SHRI BASUDEB ACHARIA : It is not correct...*(Interruptions)*

Control on Vehicular Pollution

*229. SHRI LAKSHMAN MALLICK
SHRI MOOL CHAND DAGA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government are aware that the pollution from vehicles in the metropolitan cities is increasing enormously day by day ;

(b) if so, the causes identified and the remedial steps taken including enlisting of public co-operation particularly of those owning vehicles in adhering to the emission standards prescribed under the Pollution Control Rules ;

(c) whether there exists any monitoring agency for ensuring proper implementation of rules and regulations in this regard ; and

(d) if not, whether such an agency is proposed to be set up ?

(Translation)

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL) :

(a) Motor vehicles constitute a major

source of pollution in the metropolitan cities.

(b) The causes are : increasing number of vehicles, high emission from certain types of vehicles, poor maintenance and driving. The steps taken include :

(i) Emission standards for petrol and diesel driven vehicles have been prescribed ;

(ii) The State Governments have been advised to enforce the standards under the Motor Vehicles Act ; and

(iii) Campaigns have been launched for public awareness and cooperation.

(c) Transport Directorates in respective States and Union Territories are the agencies responsible for the monitoring of vehicular pollution and its control.

(d) There is no proposal to set up a separate agency for this purpose.

(English)

SHRI LAKSHMAN MALLICK : Mr. Speaker, Sir, I have gone through the replies of the hon. Minister. Sir, you know, five big cities in India account for the bulk of the automobile pollution. Now, the total air pollution in the five metropolitan cities was caused by the vehicular traffic.

Sir, the hon. Minister has said that the bulk of pollution is caused by an increasing number of vehicles, high emission from certain types of vehicles, poor maintenance and also old and condemned vehicles plying on the roads.

Sir, most of the vehicles hardly exceed the limits, set by ISI for the emission of gases.

May I know from the hon. Minister whether any action has been taken or any case was registered against those who have violated the prescribed standard under the pollution rules ?